

Upgrading of Jharsaguda Railway Station

2849. SHRI GANANATH PRADHAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal to upgrade the Jharsaguda Railway station junction in view of large number of passengers and which is one of the centrally located Railway stations; and

(b) any proposal for remodelling rest rooms, lodgings etc. for the welfare of the station?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) No.

(b) No. At Jharsaguda adequate facilities like Retiring rooms, Waiting rooms, Platform covers, Goods Shed, Parcel Office, etc., commensurate with the volume of traffic dealt with, have already been provided.

Railway Line from Ankamali to Madurai

2850. SHRI GEORGE MATHEW: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government propose to make a cost-cum-feasibility study of a railway line from Ankamali in Ernakulam District along the foot hills of Kerala via Muvattupuzha to Madurai; if Government of Kerala is willing to provide the funds for the above;

(b) if the proposed railway line is found to be feasible and remunerative, whether Government propose sanctioning the work immediately; and

(c) when will the railway lines already under construction in Kerala be finished?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes, Sir. No such proposal from the Government of Kerala, has however been received in recent years.

(b) The question of sanctioning of the project can be decided only after

the survey is carried out, reports examined and the project is cleared by the Planning Commission.

(c) Construction of only one new line project viz; Tirunelveli-Trivandrum/Kanyakumari which falls partly in Kerala is in hand at present. The construction of the portion of the line falling in Kerala is likely to be completed in about one year.

Expansion of Cochin Fertilizer Project

2851. SHRI GEORGE MATHEW: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether FACT plan for the phase III expansion of the Cochin Fertilizer Project will be accepted; and

(b) whether the Cochin refinery will be expanded to process more crude oil, so that the phase III fertilizers project at Cochin is benefited?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) and (b). No, Sir. FACT had proposed the expansion of the fertilizer manufacturing facilities at Cochin by setting up additional nitrogenous capacity based on fuel oil as feedstock. This project could not be considered during the Fifth Plan Programme on account of severe constraints on resources, which necessitated shelving of certain projects included in the plan Programme.

A project at Cochin can only be based on fuel oil as the feedstock. In view of the advantages of the use of gas as fertilizer feedstock, preference is being given for setting up additional fertilizer capacity based on associate gas available from the Bombay High area and Assam. The Cochin project would, therefore, have a low priority and may not qualify for sanction in the near future.

Absorption of displaced persons in Cochin Fertilizer Project

2852. SHRI GEORGE MATHEW: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state whether

those persons who were displaced from the site of the Cochin Fertilizer Project will be given preference for jobs there, according to their ability?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): Yes, Sir. The Fertilizers And Chemicals Travancore Limited has already employed 155 persons from this category.

Charges against M/s. Cadbury India Limited

2853. SHRI JYOTIRMOY BOSU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether M/s. Cadbury India Limited is the branch of a multinational Corporation;

(b) if so the details of its capital structure;

(c) whether the company was charged by the MRTPC with monopolistic and restrictive trade practices;

(d) if so, the specific charges against the company; and

(e) what action, if any, has been taken against the company on the basis of the charges against it?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) M/s. Cadbury India Limited is a 100 per cent subsidiary of Cadbury Schweppes Overseas Limited, which is a company incorporated in the United Kingdom.

(b) The company was formerly known as Cadbury Fry (India) Private Limited and changed its name some time in May/June, 77. The authorised capital of the company as on 1-1-77 is Rs. 4,00,00,000 comprising of 40 lakhs shares of Rs. 10/- each. The issued and subscribed capital comprises of 1,29,610 equity shares of Rs. 10/- each fully paid up.

(c) to (e). In the case of Cadbury-Fry (India) Pvt. Ltd. a reference was

made by the Central Government to the M.R.T.P. Commission under section 31 of the M.R.T.P. Act for enquiry and report into the following monopolistic trade practices alleged to be indulged into by the company:

(i) Paying a high rate of royalty at the rate of 5 per cent of the gross price of such chocolate products to its parent holding company in the United Kingdom, particularly when the nature of such products does not involve sophisticated technical know-how or innovation;

(ii) excessive payment of retailers margin upto 18 per cent to 20 per cent of the trade price of such products;

(iii) earning profits of above 40 per cent of the total capital employed by the said company;

(iv) unreasonably increasing the prices of such chocolate products for a number of years so as to earn unreasonable profits by taking undue advantage of the monopolistic position of the company; and

(v) not reducing the incidence of the administrative overheads of the company, particularly their advertisement expenses

The said reference was challenged by the company through a writ petition in the High Court of Delhi. Stay orders were obtained by the company on 26th April, 1974 and the proceedings are pending.

यात्री सुविधा कोष का रेलवे सुरक्षा पर उपयोग किया जाना

2854. श्री हरमोचिन्द वर्मा : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने यात्रा सुविधा कोष में जमा राशि की रेलवे की सुरक्षा पर खर्च करने का निर्णय किया है; और